

the entire Boarder States of the country. The allotment of a new Border Area Project depends on various considerations such as backwardness of the area, availability of accommodation, the consent of the State Government concerned to bear 1/3rd of the total expenditure on the Border Area Projects etc. Keeping these factors in view, only six projects could be started in the Border Areas of West Bengal starting from 1976-77 based on the recommendations of the West Bengal State Social Welfare Advisory Board.

(c) During the current year 1978-79, three more Border Area Projects have already been sanctioned in the West Bengal.

**STATEMENT BY THE MINISTER
CORRECTING THE REPLY TO
STARRED QUESTION 226 GIVEN ON
THE 26TH JULY, 1978 reg. ILLEGAL
CONSTRUCTION ON DDA LAND.**

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, I refer to reply given to part (a) of Starred Question No. 226 replied on the 26th July, 1978 regarding illegal construction on DDA land and I regret to state that a factual error had crept therein.

In answer to part (a) of the question, it had been stated by me on the basis of the information furnished by DDA that a complaint was received regarding 3, Raj Niwas Marg and not 1 Raj Niwas Marg, Delhi. However, on re-verification the DDA has now intimated that the premises are No. 1, Raj Niwas Marg and not No. 3.

I regret the omission.

PAPERS LAID ON THE TABLE

Annual report and Accounts (1976-77) of the Rehabilitation Industries Corporation Limited, Calcutta and Related Papers

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-

HABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighteenth Annual Report and Accounts of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

II Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at above [Placed in Library. See No. LT 2697 I & II].

Annual Report and Accounts (from October 11, 1974 to 30th June, 1975) of the Karnataka Dairy Development Corporation Limited Bangalore and related papers.

II. Annual Report and Accounts for the Year Ended the 30th June, 1976 of the Karnataka Dairy Development Corporation Limited, Bangalore and Related Papers.

(iii) Annual Report and Accounts of the National Seeds Corporation Limited New Delhi for the year ended the 31st May, 1977 and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRANU PRATAP SINGH): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) First Annual Report and Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the period from: October 11, 1974 to June 30, 1975 to-